

(b) Town-wise project reports have been prepared for 229 towns.

(c) Under the self-employment component, 31,286 applications have been forwarded to banks, out of which 4726 cases have been approved.

(d) Under the Shelter Upgradation Component, 14504 applications have been forwarded to banks/HUDCO, out of which 7796 cases have been approved by HUDCO.

(e) 8382 Neighbourhood Groups, 1280 Neighbourhood Development Committees and 81 Community Development Societies have been formed.

(f) 921 Thrift and Credit Societies and 151 Community Kendras have been formed

Amount Deposited in Banks in M.P.

6033. SHRI BUDHSEN PATEL: Will the Minister of FINANCE be pleased to state:

(a) the details of amount deposited by the people in banks of Madhya Pradesh and the extent of amount invested during the last three years and the percentage thereof;

(b) the reasons for not utilising the amount at required percentage in the State and the steps taken to increase the percentage;

(c) the per capita amount distributed in Madhya Pradesh and other States during the above period and the reasons for advancing less amount of loans;

(d) whether Government are aware of the backwardness of the State due to shortage of banks in remote areas of Madhya Pradesh; and

(e) if so, the steps taken to bring improvement in the above situation ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) to (e) As reported by Reserve Bank of India (RBI), the aggregate outstanding deposits and gross bank credit of all scheduled commercial banks and the percentage of Credit Deposit Ratio thereof in Madhya Pradesh as on the last Friday of March 1994, March 1995 and March 1996 is given below:-

(Rs. lakhs)			
Year ended	Deposits	Credit	Credit
March			Deposit Ratio
			(per cent)
1994	10964.41	6142.29	56.0
1995	13324.38	7105.41	53.3
1996	15651.13	8934.28	57.1

Average per capita amount of gross bank credit in Madhya Pradesh and rest of India as on last Friday of

March 1994, March 1995 and March 1996 as reported by RBI is given below:-

(Amount in Rs.)			
Per capita amount of Gross Bank			
Credit for the year ended March			
	1994	1995	1996
Madhya Pradesh	868	985	1215
Rest of India	2097	2553	2965

The Credit Deposit Ratio (CDR) in a particular State or region depends not only on the efforts made by the banks but also on various other factors such as credit absorption capacity, infrastructural support and the overall policy framework in the region. RBI have advised the banks that they should achieve a CDR of 60 per cent in respect of their rural and semi-urban branches separately on an all-India basis. Banks have also been advised that while it is not necessary that this ratio should be achieved separately branch-wise, district-wise or region-wise, the banks should nevertheless ensure that wide disparity in the ratios between different States/Regions is avoided in order to minimise imbalances in credit deployment.

[English]

Interest Rates on Deposits

6034. SHRI BHAKTA CHARAN DAS:

SHRI SULTAN SALAHUDDIN OWAISI:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government have changed the norms for paying interest rates on deposits withdrawn before maturity;

(b) if so, the details thereof;

(c) whether the Government are aware that several private sector banks have been violating the bank guidelines while making payment of interest rates on term deposits; and

(d) if so, the details thereof and the action being taken against such banks ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) and (b) Reserve Bank of India (RBI) have reported that they have advised commercial banks (including Regional Rural Banks) that effective 1st April, 1997 on a premature withdrawal of a Domestic/Non-resident (External) term deposit, the interest should be paid at the rate applicable to the period for which the deposit remained with the bank or at the contracted rate, whichever is lower, less one per cent penalty for premature withdrawal. Earlier, on premature withdrawal of such deposits, the interest was payable at the rate applicable to the period for which the deposit